Haryana Government Gazette

**EXTRAORDINARY**

Published by Authority

© Govt. of Haryana

No. 37-2018/Ext.] CHANDIGARH, MONDAY, MARCH 5, 2018 (PHALGUNA 14, 1939 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

**Notification**

The 5th March, 2018

**No. 04-HLA of 2018/5/3638.—** The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

**Bill No. 04- HLA of 2018**

**THE HARYANA CIVIL SERVICES (EXECUTIVE BRANCH) AND ALLIED SERVICES AND OTHER SERVICES COMMON/COMBINED EXAMINATION (AMENDMENT) BILL, 2018**

**A**

**BILL**

*further to amend the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination Act, 2002.*

BE it enacted by the Legislature of the State of Haryana in the Sixty-nineth Year of the Republic as follows:-

Short title.

**1.** This Act may be called the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Act, 2018.

Amendment of Appendix A to Haryana Act 4 of 2002.

**2.** After serial number 10 and entry thereagainst of Appendix A to the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination Act, 2002, the following serial number and entry thereagainst shall be added, namely:-

"11. Naib Tehsildar".

**STATEMENT OF OBJECTS AND REASONS**

In order to bring out uniformity in holding the Haryana Civil Service (Executive Branch) and Allied Services Examination, it was decided that the post of Naib Tehsildar be included in the Haryana Civil Services (Executive Branch) and allied Services. With the approval of CMM dated 13.09.2017 the post of Naib Tehsildar has been included in Appendix 'A' of Haryana Civil Services (Executive Branch) and Allied Services and other Services Common/Combined Examination Act, 2002.

MANOHAR LAL,
Chief Minister, Haryana.

---

Chandigarh:
The 5th March, 2018.

R. K. NANDAL,
Secretary.

*[प्राधिकृत अनुवाद]*

**2018 का विधेयक संख्या 4-एच०एल०ए०**

**हरियाणा सिविल सेवाएं (कार्यकारी शाखा) तथा समवर्गी सेवाएं तथा अन्य सेवाएं सामूहिक/संयुक्त परीक्षा (संशोधन) विधेयक, 2018**

हरियाणा सिविल सेवाएं (कार्यकारी शाखा) तथा
समवर्गी सेवाएं तथा अन्य सेवाएं सामूहिक/
संयुक्त परीक्षा अधिनियम, 2002,
को आगे संशोधित
करने के लिए
विधेयक

भारत गणराज्य के उनहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित होः–

1. यह अधिनियम हरियाणा सिविल सेवाएं (कार्यकारी शाखा ) तथा समवर्गी सेवाएं तथा अन्य सेवाएं सामूहिक/संयुक्त परीक्षा (संशोधन) अधिनियम, 2018, कहा जा सकता है। संक्षिप्त नाम।

2. हरियाणा सिविल सेवाएं (कार्यकारी शाखा) तथा समवर्गी सेवाएं तथा अन्य सेवाएं सामूहिक/संयुक्त परीक्षा अधिनियम, 2002, के परिशिष्ट अ की क्रम संख्या 10 तथा उसके सामने प्रविष्टि के बाद, निम्नलिखित क्रम संख्या तथा उसके सामने प्रविष्टि जोडी जाएगी, अर्थातः– 2002 के हरियाणा अधिनियम 4 के परिशिष्ट अ का संशोधन।

"11. नायब तहसीलदार"।

## उद्देश्यों तथा कारणों का विवरण

हरियाणा सिविल सेवाएं (कार्यकारी शाखा) तथा समवर्गी सेवाएं सामूहिक/संयुक्त परीक्षा में एकरूपता लाने के लिए नायब तहसीलदार के पद को समवर्गी सेवाओं में शामिल किये जाने का निर्णय लिया गया। मंत्रीपरिषद की बैठक दिनाँक 13.09.2017 में अनुमोदन होने के उपरान्त नायब तहसीलदार का पद हरियाणा सिविल सेवाएं (कार्यकारी शाखा) तथा समवर्गी सेवाएं तथा अन्य सेवाएं सामूहिक/संयुक्त परीक्षा अधिनियम, 2002 के परिशिष्ट 'अ' में शामिल हो गया।

मनोहर लाल,
मुख्य मंत्री, हरियाणा।

---

चण्डीगढ़:
दिनांक 5 मार्च, 2018.

आर० के० नांदल,
सचिव।

56054—H.V.S.—H.G.P.,Chd.